CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 042/00412/2018

Date of Order: This, the 12th day of December 2018

THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER

Dr. Stephen Kamson Son of Late Timothay Kamson Resident of Takyel Khongbal Maning Leikai, P.O. & P.S. – Lamphel Imphal (West), District – Imphal (West) Manipur, Pin – 795113.

...Applicant

By Advocates: Mr. A. D. Choudhury, Mr. B. Kalita, Mr. P. Dutta, Mr. D. Choudhury & Mr. T. Chakraborty.

-Versus-

- The Union of India
 Represented by the Secretary
 To the Govt. of India
 Ministry of Railways, Rail Bhavan
 Raisina Road, Rajpath Area
 Central Secretariat, New Delhi 110001.
- The General Manager
 N.F. Railways, Maligaon
 Guwahati, District Kamrup (M)
 Assam, Pin 781011.

...Respondents

ORDER (ORAL)

MANJULA DAS, JUDICIAL MEMBER:

The applicant who is aggrieved by the malafide, arbitrary and illegal action of the respondents in transferring him to Badarpur by way of impugned order dated 04.12.2018 issued by the General Manager; N.F. Railways has preferred the instant O.A. seeking the following reliefs;

- "8.i To set aside and quash the impugned order dated 04.12.2018 issued by the respondent No. 2 and any action subsequent thereto.
- (ii) To direct the respondent authorities to allow the applicant to continue to serve in the post of Sr. DMO at Imphal.
- (iii) To direct the respondent authorities to consider the representation dated 06.12.2018 submitted to the respondent No. 2.
- (iv) To all the instant original application with cost.
- (v) To pass such further or other order (s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case."
- 2. Mr. A. Choudhury, learned counsel appearing on behalf of the applicant submitted that applicant is working as Senior Divisional Medical Officer at Imphal under the Ministry of Railways. Applicant's father died in the year 1989 and his

mother namely Sabina Kamson, aged about 96 years old is an ailing person and suffering from several age related illness inasmuch as she had a Cardio Vascular Accident resulting in stroke. His wife also died in the year 2016. In view of the above, applicant is the only person to look after his two daughters who are still students.

- 3. The learned counsel for the applicant further submitted that vide order dated 04.12.2018, the respondent No. 2 has sought to transfer the applicant from his present place of posting i.e. Imphal, Manipur to Badarpur against which the applicant submitted a detail representation on 06.12.2018 with a request to cancel the said transfer order dated 04.12.2018. In the said representation, applicant has also categorically stated about the medical condition of his mother. However, the said representation is still pending.
- 4. Accordingly, learned counsel for the applicant agreed and submitted before the BAR that he has no objection if a direction is issued to the respondents to dispose of the representation dated 06.12.2018 pending with the respondent No. 2 within a time frame and till such time, applicant shall not be disturbed from his present place of posting.

5. In view of the above, by accepting the prayer made

by the learned counsel for the applicant and without going

into the merit of the case as well as without issuing notice and

hearing to the respondents, we direct the respondent authority

more particularly respondent No. 2 i.e. General. Manager, N.F.

Railways, Maligaon to dispose of the pending representation

dated 06.12.2018 and pass a reasoned and speaking order

within a period of three months from the date of receipt copy

of this order. Till then, applicant shall not be disturbed from his

present place of posting i.e. Imphal, Manipur.

4. It is made clear that whatever decision to be arrived

by the respondent No. 2 shall be communicated to the

applicant forthwith.

5. O.A. stands disposed of accordingly at the admission

stage itself. No order as to costs.

(N. NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)

PB